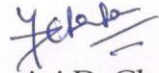


No. 30/14/2017 - Insolvency Section
Government of India
Ministry of Corporate Affairs

5th Floor, A Wing
Shastri Bhawan, New Delhi
Dated: 06.02.2018

Corrigendum to Order of constitution of Insolvency Law Committee

1. Ministry of Corporate Affairs vide its order dated 16.11.2017 constituted Insolvency Law Committee to examine the suggestions received and related matters regarding provisions of Insolvency and Bankruptcy Code, 2016.
2. This corrigendum is issued to correct inadvertent error in Para 6 of order dated 16.11.2017 as stated above. The revised Para 6 of Order dated 16.11.2017 reads as under:-
"6. The Committee shall submit its recommendations within **three** months from its first meeting."
3. This issues with the approval of Competent Authority.


(Yogini D. Chauhan)
Deputy Director

To

All Members

Copy to :-

- (i) PS to CAM
- (ii) PS to MoS
- (iii) Sr. PPS to Secretary, MCA
- (iv) Governor, Reserve Bank of India
- (v) Secretary, Department of Financial Services, Ministry of Finance
- (vi) PS to JS(G)